(b) and (c) In view of the (a) above, question does not arise.

Review of prevention of atrocities Act and PCRA

2139. SHRIMATI T. RATNA BAI: SHRI MOHD. ALI KHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has reviewed the Prevention of Atrocities Act and Protection of Civil Rights Act (PCRA);
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) Responsibility for implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 1989, primarily rests with State Governments/Union Territory Administrations. Rule 16 and 17 of the PoA Rules, 1995, provide for review of the PoA Act, by the State and District Level Vigilance and Monitoring Committees, constituted by the concerned State Governments/Union Territory Administrations. A Committee under the Chairpersonship of Union Minister for Social Justice and Empowerment, constituted in the year 2006, reviews implementation status of the PCR Act and the PoA Act, in States/Union Territories. The Committee has so far held twenty meetings where in implementation of the two Acts in 24 States and 4 Union Territories has been reviewed.

(c) Does not arise.

De-addiction centres in UP

†2140. SHRI JUGUL KISHORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the number of de-addiction centres operating in the country, especially in Uttar Pradesh;

[†] Original notice of the question was received in Hindi.